

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 204/GT/2011
(DKT/021/GT/2011)

Date: 28.5.2012

To,

The Executive Director, (Commercial),
NTPC Ltd., NTPC Bhawan,
Core-7, Scope Co,plex 7,
Institutional area, Lodhi Road,
New Delhi-110003

Sir,

Subject: Approval of tariff of Farakka Super Thermal Power Station, Stage-III (1 x500 MW) from the anticipated Date of commercial operation (1.10.2011) to 31.3.2014.

With reference to the subject mentioned above, I am directed to request you to submit the following on affidavit, with advance copy to the respondents/ beneficiaries, latest by 12.6.2012:

1. Amended/revised tariff petition as per Regulation 5(1) & (2) of the 2009 Tariff Regulations, with duly filled tariff filing forms (Appendix-I).
2. The actual capital cost incurred on cash basis as on the date of commercial operation duly certified by Statutory Auditor.
3. The un-discharged liabilities as on date of commercial operation and the list of works deferred along with the estimated cost for execution upto the cut-off date.
4. Justification as to the reasonableness of the actual project cost as on date of commercial operation and the projected cost up to the cut-off date, with proper explanation.
5. The schedule date of commercial operation as per investment approval.
6. Proper justification for the delay in the actual date of commercial operation of the station along with evidence/documentary proofs indicating reasons for delay in commissioning of the project and that the delay was beyond the control of the petitioner. Also, reasons for unduly long period of 1 year taken from the date of synchronization to the date of actual commercial operation be explained.
7. The escalation paid during the period from the scheduled date of commercial operation to the actual date of commercial operation, in different contract packages.
8. Details for increase in IDC & FC due to time over run from the scheduled date of commercial operation to the actual date of commercial operation along with phasing of expenditure as per scheduled date of commercial operation and actual phasing of expenditure, with justification.

9. Details of liquidated damages (LD) recovered due to delay from different packages of contract.
 10. The revenue earned excluding the fuel cost from infirm power from the date of synchronization to the date of commercial operation and the adjustment if any made in the capital cost.
 11. The cost of fuel procured and burnt during the preceding three months prior to the date of commercial operation. The adjustment in coal quantity and the adjustment charges, if any, should be explained clearly.
 12. If imported coal is used with the domestic coal, then the quantity supplied from domestic coal and imported coal should be furnished separately along with the cost and GCV.
 13. The Design heat rate at 100% MCR and zero percent make up along with Heat Balance Diagram.
2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,
Sd/-
(B. Sreekumar)
Deputy Chief (Law)